

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 20512/2021
(Arising out of impugned final judgment and order dated 06-12-2021
in CWP No. 23710/2021 passed by the High Court of Punjab & Haryana
at Chandigarh)

STATE OF PUNJAB & ORS.

Petitioner(s)

VERSUS

ORBIT AVIATION PRIVATE LIMITED

Respondent(s)

(FOR ADMISSION and I.R. and IA No.163359/2021-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP(C) No. 20713/2021 (IV-B)

(FOR ADMISSION and I.R. and IA No.164651/2021-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT)

Date : 17-12-2021 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. D.S. Patwalia, Adv./AG for Punjab
Mr. Sehaj Bir Singh, Adv./DAG for Punjab
Ms. Ranjeeta Rohatgi, AOR
Ms. Samten Doma, Adv.

For Respondent(s) Mr. Ranjit Kumar, Sr. Adv.
Mr. Aditya Soni, AOR

Mr. Sangram S. Saron, Adv.
Mr. Rohit Sud, Adv.
Mr. Aman Talwar, Adv.
Ms. Rooh-e-hina Dua, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the petitioners.

We do not find any ground to interfere with the order
passed by the High Court.

The special leave petitions are, accordingly, dismissed.

Pending application(s), if any, also stand disposed of.

(SWETA BALODI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)